

The Minister of Irrigation and Power, (Dr. K. L. Rao): (a) to (c). The requisite information is being collected and will be laid on the Table of the House.

**Six-Year Plan**

300. Shri Surendranath Dwivedy:  
Shri Hem Barua:  
Shri S. R. Damani:

Will the Minister of Planning be pleased to state:

(a) whether there is any proposal under consideration to make the Plan, a six-year Plan; and

(b) whether any State Government has made such a proposal to the Central Government?

The Minister of Planning (Shri Asoka Mehta): (a) No, Sir.

(b) No such formal proposal has been made, although at the Chief Ministers' Conference in April, 1967, one or two Chief Ministers casually suggested revising the Plan so as to cover a period longer than five years.

**Unauthorized Colonies in Delhi**

301. Shri Sharda Nand:  
Shri J. R. Singh:  
Shri Bharat Singh Chauhan:  
Shri Manibhai J. Patel:  
Shri Hardayal Devgun:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of unauthorised colonies set up in contravention of the Master Plan in Delhi together with houses constructed there; and

(b) the steps taken by Government to help and develop such colonies and regularise them after suitable modifications keeping in view the housing shortage in Delhi?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) The number of unauthorised colonies is 196 as on the 31st March, 1967. The number of

houses constructed in these colonies is not available.

(b) The Delhi Municipal Corporation are considering the question of regularising those unauthorised constructions which are of substantial nature; were put up prior to the enforcement of the Master Plan for Delhi (i.e. the 1st September, 1962); and which do not violate the land-use pattern of the Master Plan for Delhi and can be fitted into a proper lay-out/service plan.

**Advances by Banks against Foodgrains**

302. Shri Umamath:  
Shri Satya Narain Singh:  
Shrimati Sushila Gopalas:  
Shri K. K. Nayyar:

Will the Minister of Finance be pleased to state:

(a) whether the Reserve Bank of India issued on the 25th January, 1967 an amendment to its earlier directive governing scheduled banks' advances against foodgrains;

(b) whether the amendment exempted from the purview of the Bank's control the advances against the stocks of hybrid foodgrain seeds;

(c) if so, the total amount of advances given by the commercial banks during February and March, 1967; and

(d) the total number of persons authorised by the State Governments during the above period to deal in such seeds?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes.

(b) Yes, provided the borrower produces in respect of the stock of hybrid foodgrains seeds, a certificate from the National Seeds Corporation Ltd. or from the concerned State Government to the effect that the borrower has been duly authorised to deal in the hybrid seeds.

(c) and (d). Information is being collected and will be laid on the Table of the House, in due course.

#### Upper Bhavani Scheme

363. Shri K. Bhatani:  
Shri Umansh:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that Government are considering to include the Upper Bhavani Scheme in the Fourth Five Year Plan;

(b) if so, when it would be finalised and when the work would start; and

(c) the estimated cost of the scheme and how much land will come under irrigation?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The Upper Bhavani Scheme has been included in their Draft Fourth Five Year Plan by the Govt. of Madras.

(b) The scheme is under investigation and it is too early to say when it would be finalised.

(c) Does not arise.

#### Flood Control in the Country

364. Shri Swell:  
Shri Kikar Singh:  
Dr. Karni Singh:  
Shri K. K. Bhatia:  
Shri Kotal Birua:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Central Government in collaboration with State Governments have taken any steps to prevent floods during the coming rainy season; and

(b) if so, the steps being taken by the Central Government in this regard?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). Floods are a natural phenomenon and cannot be prevented. However, damages caused by them can be reduced

by constituting flood control measures wherever these are technically and economically feasible.

Flood control schemes are being formulated, constructed, maintained and operated by State Governments. Whenever requested, the Central Government extend technical assistance for the purpose. Financial assistance by way of long-term loans is also given to State Governments.

The flood control measures executed by State Governments during the Three Plans are expected to benefit about 130 lakh acres during the coming monsoons.

#### U. S. Aid

365. Shri Swell:  
Shri K. K. Bhatia:  
Shri Kikar Singh:  
Shri P. M. Sayeed:  
Dr. Karni Singh:  
Shri Kotal Birua:  
Shri Ram Kishan Gupta:  
Shri C. Janardhanan:  
Shri P. C. Adichan:  
Shri Vasudevan Nair:  
Shri Hukam Chand Kachwal:  
Shri Jagannath Rao Joshi:  
Shri Ram Singh Ayarwal:

Will the Minister of Finance be pleased to state:

(a) the total amount given by the United States under the current aid programme for India's food production and economic development;

(b) the conditions on which this amount has been or is proposed to be given; and

(c) how this amount will be utilised by Government?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Deesai): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-304/67].